

U.No.36/14

New No.60500/16

19.08.2020

Sanskaran Surana Vs. Sadanand Goel

File was not taken up on 30.03.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 19.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

By the aforementioned order of the Hon'ble High Court r/w order no. 26/DHC/2020 dated 30.07.2020 also of the Hon'ble High Court, it has been directed that evidence in contested cases is not to be recorded till normal functioning of the Courts is not resumed.

In these circumstances, matter is adjourned for petitioner's evidence to 03.10.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
19.08.2020

E. No.01/19

New No.18/19

19.08.2020

Prahlad Dass Mittal Vs. Ramesh Chand

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

By the aforementioned order of the Hon'ble High Court r/w order no. 26/DHC/2020 dated 30.07.2020 also of the Hon'ble High Court, it has been directed that evidence in contested cases is not to be recorded till normal functioning of the Courts is not resumed.

In these circumstances, matter is adjourned for petitioner's evidence to 08.10.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
19.08.2020

E. No.940/18

New No.78630/16

19.08.2020

Samar Begum Vs. Faruk and Anr.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None

As no one is present, matter is adjourned for arguments on application under Section 151 Code of Civil Procedure and on application for leave to defend to 19.12.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
19.08.2020

At this stage Mr. Gaurav Singh, Ld. Counsel for respondent has appeared through video conferencing. He has been apprised of the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
19.08.2020

M. No.02/17

New No.38/17

19.08.2020

Sunil Kumar Vs. Subhash Chand

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None for petitioner.

Mr. Sudhanshu Madan, Ld. Counsel for the respondent alongwith son of the respondent.

Ld. Counsel for the respondent submits that the petitioner has not been prosecuting his application for restoration of petition diligently.

Record is perused.

A lenient view is taken and an opportunity is granted to the petitioner to appear before the Court and prosecute his application for restoration of petition.

To come up for arguments on the said application on 06.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
19.08.2020

E. No.57/19

New No.417/19

19.08.2020

Bhola Ram Vs. Ashu

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

Record is perused.

On the last date of hearing, it was directed that reply to the application for leave to defend had to be filed within three months from last date of hearing after supplying advance copy to the respondents.

As no one has appeared today, matter is adjourned for arguments on application for leave to defend to 19.12.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
19.08.2020

**Banarsidas Chandiwala Sewa
Smarak Trust Society**

Vs.

Jai Prakash Bansal & Anr.

E.No.69/20

New No.256/20

19.08.2020

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present : None.

Record is perused.

On filing of PF, WhatsApp number, fax number and e-mail address of the respondents within two weeks from today, issue summons under the Third Schedule of the Delhi Rent Control Act for it to be served upon the respondents through WhatsApp, fax and e-mail.

To come up on 03.10.2020.

Copy of this order be sent to the Ld. Counsel for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
19.08.2020

Vijay Kumar Jain
Vs.
Sardar Harbhajan Singh

E.No.67/20

New No.254/20

19.08.2020

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present : None.

Record is perused.

In view of Rule 1 of Chapter 22 of High Court Rules and Orders, Vol.I, inserted by notification of the Hon'ble High Court of Delhi bearing no. 99/Rules/DHC dated 15.03.2010, the petitioner was required to disclose his bank account details wherein the tenant may deposit arrears of rent and future rent. This has not been done.

A lenient view is taken and no adverse order is passed.

The petitioner is directed to take steps for incorporating his bank account details in column no. 19 of the eviction petition.

Matter is adjourned to 04.09.2020.

Copy of this order be sent to the Ld. Counsel for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
19.08.2020

Vijay Kumar Jain
Vs.
Sardar Harbhajan Singh

E.No.68/20

New No.255/20

19.08.2020

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present : None.

Record is perused.

In view of Rule 1 of Chapter 22 of High Court Rules and Orders, Vol.I, inserted by notification of the Hon'ble High Court of Delhi bearing no. 99/Rules/DHC dated 15.03.2010, the petitioner was required to disclose his bank account details wherein the tenant may deposit arrears of rent and future rent. This has not been done.

A lenient view is taken and no adverse order is passed.

The petitioner is directed to take steps for incorporating his bank account details in column no. 19 of the eviction petition.

Matter is adjourned to 04.09.2020.

Copy of this order be sent to the Ld. Counsel for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
19.08.2020